

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE TWENTY SECOND DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 29357 OF 2024

Between:

Itha Harshitha Harsha, D/o Itha Vinod Kumar Aged about 21 years, occ. Student R/o
H.No. 11-6-84, Pratapnagar, Warangal, Warangal District. Roll No. 4205010753

...PETITIONER

AND

1. The State of Telangana, Rep.by its Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Narayana Rao University Of Health Sciences, Rep.by its Registrar, Warangal, Warangal District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction more or less in the nature of WRIT OF MANDAMUS declaring the action of the respondents particularly the 2nd respondent in not granting permission to the petitioner to upload exercise web option in the A Category quota documents for admission into BDS Course in the 3rd Phase of counseling for the academic Year 2024-2025 is illegal, arbitrary, contrary to the rules and unconstitutional.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider and permit the petitioner to upload exercise web option in the A Category quota documents for admission into BDS Course in

the 3rd Phase of counseling for the academic Year 2024-2025 Pending disposal of the above Writ petition.

Counsel for the Petitioner : SRI KANDUKURI PRADEEP

**Counsel for the Respondent No.1 : SRI R.NAGARJUNA REDDY,
ASST.GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2 : SRI G.RAVI, rep.,
SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.29357 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Kandukuri Pradeep, learned counsel for the petitioner.

Mr. R. Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department for respondent No.1.

Mr. G. Ravi, learned counsel represents Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') representing respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.

3. In this writ petition, the petitioner *inter alia* seeks a direction to respondent No.2 to accept the representation dated 17.10.2024 submitted by the petitioner and permit the petitioner to opt for third phase of web option in

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A-category quota for admission into BDS course for the academic year 2024-25.

4. Learned counsel for the petitioner submits that since the petitioner could not get seat in MBBS, she opted for BDS course in A category in third phase of counselling. It is further submitted that with regard to the grievance of the petitioner, the petitioner has submitted representation dated 17.10.2024. It is also submitted that the aforesaid representation failed to evoke any response and the writ petition be disposed of with the direction to respondent No.2 to decide the representation by a speaking order.

5. On the other hand, learned Standing Counsel for respondent No.2 submits that suitable action on the aforesaid representation shall be taken by respondent No.2.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with the direction to respondent No.2 University to decide the representation submitted by the petitioner by a speaking order within three (03) days from today. It is made clear that

this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-P. PADMANABHA REDDY
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Buildings, State of Telangana, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University Of Health Sciences, Warangal, Warangal District.
3. One CC to SRI KANDUKURI PRADEEP, Advocate. [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
5. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
6. Two CD Copies.

BSK

BS



HIGH COURT

DATED:22/10/2024

CC TODAY



ORDER

WP.No.29357 of 2024

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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UMA

22/10/2024